

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/MP/2021 along with IA No.88/IA/2021

Subject : Petition under Section 79 of the Electricity Act 2003 read with Clause 9 and 10 of Billing, Collection & Disbursement Procedure dated 01.01.2021 seeking directions to quash and set aside the Bilateral Bills issued by Central Transmission Utility of India Limited on behalf of Power Grid Corporation of India Limited towards Bilateral Transmission Charges for the Connectivity Transmission Line (i.e., 400 kV Anuppur-Jabalpur Transmission Line) for the Billing Months January 2021 to December 2021.

Date of Hearing : 11.1.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : Central Transmission Utility of India Limited and Anr.

Parties Present : Shri Amit Kapur, Advocate, MBPMPL

Record of Proceedings

The matter was mentioned by the learned counsel for the Petitioner through video conferencing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed for challenging the bilateral bills issued by the Central Transmission Utility of India Limited ('CTUIL') on behalf of Power Grid Corporation of India Limited ('PGCIL') under Regulation 13(9) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking payment of Rs. 14,91,28,281/- from the Petitioner towards bilateral transmission charges for the connectivity transmission line (i.e., 400 kV Anuppur-Jabalpur transmission line, constructed by PGCIL as part of ISTS, connecting the Petitioner's Power Project till Jabalpur Pooling Station of PGCIL) for the billing months from January 2021 to December 2021.

3. The learned counsel submitted that the Petitioner has filed IA No.88/IA/2021, *inter alia*, for grant of *ad interim ex parte* stay on the said bilateral bills issued by CTUIL claiming bilateral charges for the connectivity transmission line and directions to restrain CTUIL from taking any adverse or coercive actions against the Petitioner arising out of or in relation to non-payment of the bilateral bills until final adjudication of Petition No. 272/MP/2021. The learned counsel further submitted that despite being aware about the pendency of the above Petition and IA, the reliefs sought therein and the matter being listed for hearing on 21.1.2022, CTUIL vide its letter dated 5.1.2022 has, *inter alia*, asked the Petitioner to make the payment of

transmission charges as per the bilateral bills forthwith or else CTUIL will be constrained to take regulatory action as per the regulations of the Commission. In view of the above, the learned counsel prayed that the Respondents be restrained from taking any coercive action against the Petitioner at least till the Petition No. 272/MP/2021 is listed before the Commission for admission.

4. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Respondents not to take any coercive action against the Petitioner till next date of hearing i.e. 21.1.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**